

# HIGH COURT OF CHHATTISGARH : BILASPUR

## NOTIFICATION

No 955 /Rules/2018

Bilaspur dated 30/01/2018

In exercise of the powers conferred under Articles 227, 233, 234 and 235 of the Constitution of India the High Court of Chhattisgarh hereby makes the following amendment in Schedule-I and Head-B-Attributes of Part-III of the proforma of the Chhattisgarh Judicial Officers (Confidential Rolls) Regulations, 2015 :-

### AMENDMENTS

1. *“After Serial Number 4-B and Serial Number 5 of Schedule-I of Chhattisgarh Judicial Officers (Confidential Rolls) Regulations, 2015, the following shall be inserted :-*

4-C	Judge Commercial Court (District Level),	Portfolio Judge	Chief Justice	Chief Justice
5-A	Secretary, High Court Legal Services Committee	Chairman, High Court Legal Services Committee	Chief Justice	Chief Justice

2. *After Serial Number 6 of Head B-Attributes of Part-III of the proforma of Chhattisgarh Judicial Officers (Confidential Rolls) Regulations, 2015, the following shall be inserted :-*

*“7. Computer efficiency/knowledge of computer”*

By order of Hon'ble the High Court

  
(Gautam Chourdiya)  
Registrar General